

Workers' Participation in Management

10105. DR.A.K.PATEL:

SHRI C.JANGA REDDY:

Will the Minister of LABOUR be pleased to state:

(a) the number and details of public sector undertaking which have not implemented the scheme of workers' participation in management at the Board of Directors' level;

(b) the details of the undertakings which have sought exemption from the Scheme;

(c) the reaction of Government in this regard; and

(d) the details of the public sector undertakings likely to implement the scheme and when?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) Latest information is being collected and will be laid on the table of the House when available.

(b) The names of the enterprises who sought exemption from the Scheme are:

- (1) Trade fair Authority of India Ltd.
- (2) Indian Medicines Pharmaceuticals Corporation Ltd.
- (3) Indian Road Construction Corporation Ltd.
- (4) National Projects Construction Corporation Ltd.
- (5) Rural Electrification Corporation Ltd.

(6) Indian Railway Construction Co.Ltd.

(7) Orissa Drugs Limited.

(8) National Industrial Development Corporation Ltd.

(9) North Eastern Handicraft & Handloom Development Corporation Ltd.

(10) Indian Dairy Corporation Ltd.

(11) Shipping Corporation of India, who have sought exemption at Board level only.

(c) Requests for exemption are examined by Government on merits. Only Indian Dairy Corporation has been granted exemption from the Scheme so far.

(d) According to information available 99 Central Public Sector enterprises have already implemented the Scheme of employees Participation in Management at shop floor and plant levels. The names of these enterprises are given in the statement below:

STATEMENT

1. Andaman & Nicobar Islands Forest & Plantation Development Corporation Limited.
2. Andrew Yule & Co.Ltd.,
3. Artificial Limbs Mfg., Corporation.
4. Bharat Aluminium Co.Ltd.
5. Bharat Dynamics Ltd.,
6. Bharat Earth Movers Ltd.
7. Bharat Electronics Ltd.

8. Bharat gold Mines Ltd.
9. Bharat Heavy Electricals Ltd.
10. Bharat Heavy Plates & Vessels Limited
11. Bharat Process & Mechanical Engineers Ltd.
12. Bharat Pumps & Compressors Ltd.
13. Bharat Refractories Ltd.
14. Burn Standard Co.Ltd.
15. Cement Corporation of India Limited
16. Central Electronics Ltd.
17. Central Inland Water Transport Corporation Ltd.
18. Central Warehousing Corporation
19. Cochin Shipyard Ltd.
20. Cotton Corporation of India Ltd.
21. Delhi Transport Corporation
22. Dredging Corporation of India Ltd.
23. Electronics Corporation of India
24. Electronics Trade & Tech.Development Corporation Ltd.
25. Fertilizer Corporation of India Ltd.
26. Fertilizer & Chemicals Travancore Ltd.
27. Food Corporation of India Ltd.
28. Garden Reach Shipbuilders & engineers Ltd.
29. Heavy Engineering Corporation Ltd.
30. Hindustan Aeronautics Ltd.
31. Hindustan Antibiotics Ltd.
32. Hindustan Cables Ltd.
33. Hindustan copper Ltd.
34. Hindustan Fertilizer Corporation Ltd.
35. Hindustan Insecticides Ltd.
36. Hindustan Organic Ltd.
37. Hindustan Paper Corporation Ltd.
38. Hindustan Photo Film Mnfg.Co.Ltd.
39. Hindustan Salts Ltd.
40. Hindustan Shipyard Ltd.
41. Hindustan Teleprinters Ltd.
42. H.M.T.Limited
43. Indian Drugs and Pharmaceuticals Ltd.
44. Indian Oil Corporation Ltd.
45. Indian Petrochemicals Corporation Ltd.
46. Indian Telephone Industries Ltd.
47. Instrumentation Limited
48. International Airport Authority of India Limited
49. Lubrizel India Ltd.
50. Madras Refineries Ltd.
51. Manganese Ore (India) Ltd.

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| 52. Mineral Exploration Corporation Ltd. | 74. Hotel Corporation of India. |
| 53. Mining & Allied Machinery Corporation | 75. India Firebricks & Co. Ltd. |
| 54. Mishra Dhatu Nigam Ltd. | 76. Bharat Coking Coal Ltd. |
| 55. National Bicycle Corporation Ltd. | 77. Northern Coal Field Limited. |
| 56. National Fertilizer Ltd. | 78. Central Coal Fields Limited. |
| 57. National Film Div.corporation Ltd. | 79. Eastern Coal Fields Limited. |
| 58. National Instruments Ltd. | 80. South Eastern Coalfields Ltd. |
| 59. National Mineral Dev.Corporation Limited | 81. Western Coalfields Ltd. |
| 60. National Newsprint & Paper Mills Ltd. | 82. Maharashtra Antibiotics & Pharmaceuticals Ltd. |
| 61. National Thermal Power Corporation Limited | 83. Southern Pesticides Corporation Limited. |
| 62. Neyveli Lignite Corporation Ltd. | 84. Hindustan Newspring Limited. |
| 63. North Eastern Electric Power Corporation Ltd. | 85. Mandya National Paper Mills. |
| 64. Oil India Limited | 86. Nagaland Pulp & Paper Co. Ltd. |
| 65. Praga Tools Limited | 87. Sambhar Salts Limited. |
| 66. Project & Dev.India Ltd. | 88. H.M.T. Bearing Limited. |
| 67. Rashtriya Chemicals & Fertilizers Limited | 89. Bieco Larie Limited. |
| 68. Sponge Iron India Ltd. | 90. Rajasthan Electronics & Instruments Limited. |
| 69. State Farms Corporation of India Ltd. | 91. Goa Shipyard Limited. |
| 70. Steel Authority of India Ltd. | 92. Mica Trading Corporation of India Limited. |
| 71. Triveni Structural Limited | 93. Projects Equipments Corporation of India Limited. |
| 72. Tungbhadra Steel Products Ltd. | 94. IISCO Ujjain Pipe & Foundary and Co. Ltd. |
| 73. Uranium | |

95. Indian Iron & Steel Co. Ltd.
 96. Hindustan Prefab Ltd.
 97. Indian Rare Earth.
 98. Pyrite Phosphates & Chemicals Ltd.
 99. Kudremukh Iron Ore.

**License for Sugar Factor at Bidar,
 Karnataka**

10106. SHRI V.S. KRISHNA IYER: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government of Karnataka had sent any proposal for the grant of license for setting up of Naranja Government Sugar Factory at Bidar, Karnataka; and

(b) if so, when the proposal was received by Government and the time by which the license will be issue?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) and (b). One application for grant of licence for setting up a new sugar factory viz, M/s Naranja Sahakara Sakkare Karkhane, Distt. Bidar, Karnataka of 2500 TCD duly recommended by Government of Karnataka has been received through the Department of I.D. on 29.4.88 in this Department. this will be considered shortly by the Government (Deptt. of Food) in accordance with the guidelines issued for licensing additional capacity in the Sugar Industry during the Seventh Five Year Plan *vide* Press Note dated the 2.1.1987.

[Translation]

**Utilisation of Funds Allocated under
 IRDP**

10107. SHRI RAM PUJAN PATEL: Will

the Minister of AGRICULTURE be pleased to state:

(a) whether the funds allocated under the Integrated Rural Development Programme are being properly utilised;

(b) the Central agency which monitors this information directly or through any State agency;

(c) whether it is a fact that the persons for whom the funds have been spent under this scheme are still living below the poverty line; and

(d) if so, whether it is proposed to modify the scheme in such a manner so as to ensure that its benefit actually reaches the poor people for whom it is meant for?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY):

(a) The Audit Reports for implementation of Integrated Rural Development Programme (IRDP) indicate that by and large funds allocated for the programme are being utilised for the purpose for which they are sanctioned.

(b) The Department of Rural Development receives regular progress reports regarding utilisation of funds from the State Governments. The Audit Reports on IRDP are furnished directly by the District Rural Development Agency (DRDA) to the Department of Rural Development.

(c) and (d). During the Sixth Plan period 165 lakhs families were assisted. The implementation of IRDP during the Sixth Plan has been evaluated by several organisations including Reserve bank of India (RBI), National Bank for Agriculture and Rural Development (NABARD) and Programme Evaluation Organisation (PEO) of Planning